SHRI P. SHIV SHANKAR: How cat; you make such an allegation, an allegation which is baseless? The position that I am explaining is that the poll was countermanded and that information we did not receive. That is why we said that they adjourned the poll. That was wrong and, therefore, I have corrected it.

MR. CHAIRMAN: It is only a small correction, Mr. Sezhiyan,

SHRI P. SHIV SHANKAR: One cannot be too technical in such matters.

SHRI ERA SEZHIYAN: Sir, the Minister is making a harsh remarkaga-inst me and because of that, I want to put it to you and if you are satisfied with that, then I will not say anything. We have before us a report, the 7th Report published by the Chief Election Commissioner which is dated the 7th January, 19S1. Here also, in the Report given by the Election Commission, it has been stated on page 10, regarding Assam, "in the 3-Autonomous District (ST) PC, the 'poll was postponed due to the State itself." I am not finding anything of value here. Here is a report given by the Election Commission itself in January, 1981 wherein' it is stated that the Poll has been stayed. (Interruptions) I would like to know why the Minister could not have the correct information till September, 1981.

MR. CHAIRMAN: He is correcting his answer. You are correcting the. . . (Interruptions)

SHRI ERA SEZHIYAN: Full particulars have not been given to the House. I would like to know why... (Interruptions)

MR. CHAIRMAN: I think you are trying to correct the Election Commission (Interruptions)

(ii) Correcting the reply given in the Rajya Sabha on the 7th December, 1981, to Unstarred Question 1377, regarding violation of MRTP Act by Companies. SHRI P. SHIV SHANKAR: Sir, in reply to parts (a) and (b) of the Rajya Sabha Unstarred Question No. 1377 by Shri Shiva Chandra Jha replied on 7-12-1981, the name Messrs Rajalakshmi Mills Limited' has been wrongly mentioned through inadvertence instead of that of Messrs Rajalakshmi Textile Processors, Limited. The name "Messrs Rajalakshmi Mills Limited" has, therefore, to be substituted by "Messrs Rajalakshmi Textile Processors Limited": The mistake is regretted.

Accordingly, the reply to part (c) of the above question is to read as follows: —

"(c) No application for Industrial licence was received by the Department of Industrial Development (Secretariat for approvals) from the companies, referred to in reply to parts (a) and (b) of the question, after the date of institution of prosecution against them in the court."

श्री सिथ चन्द्र सा (विहार): समार्थात महोदय, यह सवाल मेरा था जिस का कि उन्होंने करेक्शन किया है। क्या आप मुझे इजाजत दे रहे हैं कि मैं इस पर और सवील कर सकूं और कुछ जानकारी हासिल कर सकूं?

भी सभापति : इस वक्त नहीं।

श्री शिक्ष चन्द्र झाः ग्राप इजाजल नहीं देंगे यह मैं जानला हं।

RE. MUSLIM UNIVERSITY BILL

श्री सयद श्रहमद हाशमी (उत्तर प्रदेश): मैं श्राप से इजाजत चाहता हूं एक बात कहने की।

†[شری سید احمد هاشمی : میں آپ سے اجازت چاھٹا ہوں لیک یات کہلے کی -]

श्री सभापति : इस के लिए एक तरीका होता है। श्रगर ग्राप कोई बात रेज करना चाहते हैं तो स्पेक्षल भेंक्षन से रेज करिये।

^{†[]} Translateration in Arabic Seript.